

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) No.

(b) Does not arise.

Complaints received from Trans-Jamuna Area

4108. KUMARI KAMLA KUMARI: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) the number of complaints received by the Ministry of Health in 1973 regarding functioning and treatment of Doctors of CGHS dispensaries of Delhi across Jamuna river;

(b) whether any action has been taken on receipt of the complaints and any enquiry has been made in that regard; and

(c) if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) Twelve complaints were received during 1973;

(b) and (c). Appropriate action was taken on every complaint received.

Carelessness in CGHS Dispensaries

4109. KUMARI KAMLA KUMARI: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether the Government are aware of the fact that CGHS dispensaries are not taking care of the needy persons and even in emergencies needy men are asked to wait for hours together and Heads of CGHS do not help even if emergency happens in CGHS Patparganj, Gandhi Nagar; and

(b) if so, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a)

and (b). The C.G.H.S. beneficiaries requiring emergent attention are properly attended to in the Dispensary or at their residences, as and when necessary. The complaints received from beneficiaries in Patparganj, Gandhi Nagar in this respect were looked into and suitable action was taken, as necessary.

Financial assistance to States for Training in nature cure

4110. SHRI FATESINGHRAO GAEKWAD: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether Government have got any proposal to provide financial assistance to one institution in every State for starting a one-year training course in nature cure; and

(b) if so, the outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) No.

(b) Does not arise.

Application of E.P.F. Act to Mines

4111. SHRI YOGESH CHANDRA MURMU: Will the Minister of LABOUR be pleased to state:

(a) the mines which have been brought within the scope of applicability of the Employees Provident Fund Act and the mines, which have not been covered under the said Act;

(b) whether any consultation has been made with the Director General of Mines; and

(c) if not, the reasons why the problem has not been assessed and examined so far?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): The Provident Fund Authorities have been intimated as under:

(a) Lists of mines which have been covered under the Employees' Provident Funds and Family Pension Fund Act, 1952 and those surveyed with a view to their coverage under the Employees' Provident Funds and Family Pension Fund Act, 1952 have been indicated in the statement enclosed

(b) and (c) The Department of Mines is consulted at the time of extension of the provisions of the Employees' Provident Funds and Family Pension Fund Act/Scheme to mines

Statement

(i) List of Mines which have been brought under the purview of the Employees' Provident Funds and Family Pension Fund Act/Scheme 1952

- 1 Iron-ore Mines
- 2 Manganese Mines
- 3 Lime stone Mines
- 4 Gold Mines
- 5 Mica Mines
- 6 Bauxite Mines
- 7 China Clay Mines
- 8 Magnesite Mines
- 9 Barytes Mines
- 10 Dolomite Mines
- 11 Fireclay Mines
- 12 Gypsum Mines
- 13 Kyamite Mines
- 14 Silimanite Mines
- 15 Steatite Mines
- 16 Ferro-Manganese Mines
- 17 Diamond Mines

(ii) List of Mines surveyed and awaiting extension of Employees' Provident Funds

and Family Pension Fund Act/Scheme, 1952

- 1 Apatite Mines
- 2 Asbestos Mines
- 3 Calcite Mines
- 4 Ball Clay and Fire Clay Mines
- 5 Corundum Mines
- 6 Emerald Mines
- 7 Feldspar Mines
- 8 Silica (Sand) Mines
- 9 Quartz Mines
- 10 Ochre Mines
- 11 Chromite Mines
- 12 Graphite Mines
- 13 Fluorite Mines

Arrears of Coal Mines provident Fund of Nationalised Coal Mines

4112 SHRI YOGESH CHANDRA MURMU Will the Minister of LABOUR be pleased to state

(a) the quantum of default and the amounts involved towards Provident Fund contribution of the Coal Mines Provident Fund prior to nationalisation of the coal mines with their names and addresses of their owners, and

(b) the action taken to recover the same and to what extent the arrears of the Provident Fund contributions have been recovered?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) The Provident Fund Authorities have reported as under

(a) The total amount of arrears of Provident Fund of coal mines before nationalisation is about Rs 11.85 crores. The information regarding the names of the defaulting coal mines and the addresses of their owners is being collected